

सिरे से निर्धारण किया जाना है। म्युनिसिपल कारपोरेशन, इलाहाबाद ने यह कार्य प्रारम्भ किया था, लेकिन इलाहाबाद हाईकोर्ट ने इस कार्रवाई पर रोक लगा दी है। हाई कोर्ट द्वारा इस मामले के निबटाये जाने के बाद ही, कारपोरेशन के प्राधिकारी इस काम को पूरा करने के लिये आगे की कार्रवाई करेंगे।

(ग) जी नहीं।

(घ) आनन्द भवन जवाहर लाल नेहरू स्मारक निधि को दे दिया गया है। आवश्यक कानूनी कार्रवाइयों के पूरा हो जाने के बाद वास्तविक हस्तान्तरण किया जायेगा। इसके लिए कार्रवाई शुरू कर दी गई है।

STATEMENT CORRECTING ANSWER
TO UNSTARRED QUESTION NO. 1542
DATED 26TH NOVEMBER, 1969 RE :
CANTEEN STORES DEPARTMENT
(INDIA)

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : I take this opportunity to clarify the reply given to Unstarred Question No. 1542 on 26th November, 1969. The question related to retired employees of CSD (I) accepting services with certain manufacturing firms supplying goods to the Canteen Stores Department (India). I would like to amplify the reply given to part (c) of the question as under so as to avoid a misunderstanding.

“(c) According to the existing orders, service officers of the rank of Colonel and above are debarred from taking up commercial employment within 2 years of the date of retirement without prior Government permission, and these restrictions are considered adequate. Since there are at present no civilians in the Department equivalent to the rank of Colonel and above, and also since the present civilian employees are not all necessarily pensionable, the question of extending similar restrictions to the civilian officers of the Department does not arise.”

12.00 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Situation in Laos

SHRI BAL RAJ MADHOK (South Delhi) : Sir, I call the attention of the Minister of External Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :—

The situation in Laos resulting from North Vietnamese offensive in the Plain of Jars and its implications for the security and stability of South East Asian region adjoining India.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : Government have noted recent developments in Laos with grave concern. As a party to the 1962 Geneva Agreement on Laos, and as Chairman of the International Commission for Supervision and Control set up under that Agreement, India is committed to the maintenance of the sovereignty, territorial integrity, independence and neutrality of Laos. The present situation is the result of non-observance of the letter and spirit of the Geneva Agreement by various parties. Another important factor in the unfortunate situation has been the spilling over of the Vietnamese conflict in Laos. Prospects for a peaceful solution lie in a strict observance of the Geneva Agreements of 1954 and 1962, and the ending of all foreign interference. This in its turn will also be beneficial to peace and stability in South East Asia. India, both in her individual capacity and as Chairman of the Commission, has been working towards such a solution. It is, however, necessary that all concerned parties should co-operate rather than resort to fighting.

We urge all parties concerned to put an end to the hostilities and take concrete steps to abide by the Geneva Agreements.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : Not a word against North Vietnam.

SHRI BAL RAJ MADHOK : Sir, I am really surprised at the statement made by the External Affairs Minister. He has tried